

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.618/2017 in O.A.No.879/2015

Friday, this the 13th day of October 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Beena Kumari (MES 313710)
w/o Mr. S K Pathi
r/o 104/47, Sector 16, Rohini
Delhi-85

(Mr. Bal Kishan, Advocate)

..Applicant

Versus

Mr. Sanjay Mitra
Secretary
Ministry of Defence
South Block, New Delhi

(Mr. Hanu Bhasker, Advocate)

..Respondent

O R D E R (ORAL)

Justice Permod Kohli:

The only direction issued by the Tribunal was to grant voluntary retirement from service (VRS) to the applicant vide order dated 03.11.2016 passed in O.A. No.879/2017. Mr. Hanu Bhasker, learned counsel for respondent has made a statement at the Bar that the VRS has been granted to the applicant.

2. In this view of the matter, nothing survives in this C.P. Proceedings dropped.

**(K.N. Shrivastava)
Member (A)**

**(Justice Permod Kohli)
Chairman**

October 11, 2017
/sunil/